

[Secretary]

of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

MOTION

"That the Bill to regulate the import, manufacture, sale transport, distribution and use of insecticides with a view to prevent risk, to human beings or vertebrate animals, and for matters connected therewith be referred to a joint committee of the Houses consisting of 45 members; 15 members from this House, namely:—

1. Shri K. S. Chavda
2. Dr. Dharam Prakash
3. Shri Krishan Dutt
4. Shri Niren Ghosh
5. Dr. Shrimati Phulrenu Guha
6. Shri I. K. Gujral
7. Shri Jagat Narain
8. Shri Lokanath Misra
9. Choudhary A. Mohammad
10. Shri Neki Ram
11. Shri P. S. Patil
12. Shri J. C. Nagi Reddy
13. Shri N. Sri Rama Reddy
14. Dr. M. M. S. Siddhu
15. Shri Niranjana Singh

and 30 members from the Lok Sabha;

That in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

That in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such Variations and modifications as the Chairman may make;

That the Committee shall make a report to this House by the first day of the next session; and

That this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee."

12.32½ hrs.

RE: POINT OF ORDER

श्री बागड़ी : (दिमाग) अद्यत्न महोदय, मैं 1976 के अन्तर्गत 197 के बारे में व्यवस्था उठाना चाहता हूँ, मुझे इस से कोई मतलब नहीं कि उन माधुओं की मांग का था। उनकी मांग नहीं थी या गलत थी लेकिन दिल्ली जैसे शहर के अन्दर पचास माधु और मन्दासी गिरफ्तार हों, तो, दिल्ली के अमन-चैन की व्यवस्था कैसे कायम रह सकती है। दिल्ली की नाक के नीचे माधु सेवक समाज के जो सरकारी नेता नन्दा माहब हैं उन के होते हुए, इन गैर सरकारी माधुओं को इस प्रकार से गिरफ्तार किया जाय, इस से व्यवस्था बिगड़ सकती है। जब इतना महत्वपूर्ण प्रश्न भी लोक सभा में नहीं आ सकता तो अमन-चैन कैसे रह सकती है। इस लिये मेरा निवेदन है कि गृह-मन्त्री इस के ऊपर बयान दें। सेशन चल रहा है और इस तरह से लोगों को गिरफ्तार किया जाय, इस से हमारे ऊपर जिम्मेदारी आती है।

श्री रामसेवक यादव : (याराबंकी) : मैं एक जानकारी आपको देना चाहता हूँ कि नन्दा जी ने उन से कहा था कि हम कुछ नहीं कर सकते, तम प्रदान मंत्री के यहां जायें।

Shri N. Sreekantan Nair (Quilon):
Beefeaters also must be protected against the fanatics in India. There must be some limit.

श्री बागड़ी यह खाने का मवाल नहीं है, कानून के तहत अमन-चैन का मवाल है। (व्यवधान)

अध्यक्ष महोदय : अब आप दें; जाइये मुझे माजूम नहीं था कि व्यवस्था के प्रश्न

के यह मानी हैं कि इस पर विचार न किया गया तो व्यवस्था बिगड़ जायगी, इस वास्ते व्यवस्था का प्रश्न है और मुझे बताया गया है कि इस पर विचार न किया गया तो दिल्ली की व्यवस्था बिगड़ जायगी, इन इसलिये मैं व्यवस्था का प्रश्न लूं। अब मैं इसका क्या इन्टरप्रैटेशन दूं।

Shri Hem Barua (Gauhati): Sir, may I submit, before you pass on to the next item on the list of business . . . (Interruption).

श्री बागड़ी अध्यक्ष महोदय, मेरे व्यवस्था के प्रश्न का जवाब दीजिये।

अध्यक्ष महोदय : जब मैंने उसे पलाउ नहीं किया तो जवाब कैसे आयेगा।

श्री श्रीकार लाल बेरवा (कोटा) : उन्होंने क्या असूर किया है, जो उन्हें गिरफ्तार किया गया है।

That was the reason why I did not put it at that moment or even now that is, unless I got this agreement.

Secondly, I must submit for the consideration of the House as well that during the last so many years that I have been here, particularly during these 4½ years, there has been one instance—of course, that can be cited—when a Member, after he had been suspended, was called back and the suspension was revoked. But in all other cases, it has been at least my stand that the Member suspended must at least express some kind of regret to the House before he is admitted here. Therefore, still my position is the same, that some kind of regret must be shown to the House, and then alone I am prepared to put that to the House. These are the two things that I wanted to put to the member himself. He might consider them and then put it to me after some time, what he wants me to do.

Shri Hem Barua: On a reference from you I went to the Leader of the House—I have told you about that—and I appeal to him just now also to reconsider the case because these incidents were the result of the intransigence on the part of the Government. We do not approve of these incidents. It is because of the failure. I mean failure of conscience, on the part of the Government that these incidents occurred in this House. We are sorry for that. As you remarked yesterday, the Speaker's prestige has been badly damaged. We feel your prestige has been badly damaged only because of the intransigence on the part of the Government and not because of anything else.

12.34 hrs.

RE REVOCATION OF SUSPENSION OF CERTAIN MEMBERS

Shri Hem Barua (Gauhati): Sir, unfortunately, my motion that I tabled yesterday about the withdrawal of suspension orders on certain colleagues of ours does not find a place here. I just want to draw your attention to that. That is an important matter and I would very much like to know when you propose to take up that motion.

Mr. Speaker: Yesterday, as soon as I received that notice, I sent a message to the hon. Member that he should consult the Leader of the House. I did not want that such a motion should be put and rejected because if it is rejected or is not agreed to by the other party, there would be fresh resentment. Therefore I wanted that they might consult each other and decide whether they agree on that, then alone I might be asked to put it.

Mr. Speaker: There is one more that I have to put. He has put all the four Members together. There are two Members whose suspension had nothing to do with the priority that was to be given to the censure motion. They were quite distinct subjects and they were different occasions. I do not know if the House wants that. Certainly, the House is the master.